NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 25/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh

2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th January 2018, 10.30 A.M.

Name of the Company Under Section		Impact Event Management -Vs- Acropolis Mentenance Services Pvt.Ltd. Pvt.Ltd. 9 IBC		
1.	AVIJIT GINS	3HML ADVOCATE	fet tioner	And bluent.
2.	SUSAN	7A DV TTA Advocate	petitioner.	Sula 03-01-2
1.	URMILA C S. CHAKE	HAKRABORTY, A CABORTY, Adv.	for the corporate se	eletor St. 18

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Petitioner has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016. As per directions of the Hon'ble NCLAT in Innoventive Industries case notice of admission on the corporate debtor is to be served. Court Officer is directed to issue notice of admission to the corporate debtor and hand over the same to the petitioner for effective service on the corporate debtor. Petitioner is to serve the notice of

admission on the corporate debtor and file affidavit of service within 7 days from today.

List it on 01/02/2018 for admission.

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(Jinan K.R.) Member (J) (V.P.Singh) Member (J)